भारत के राजपत्र, असाधारण, के भाग II, खण्ड 3, उपखण्ड (ii) में
दिनांक ---------- को प्रकाशनार्थ

भारत सरकार
केन्द्रीय प्रत्यक्ष कर बोर्ड
.....

नोटिफिकेशन नं० 8694

नई दिल्ली, दिनांक जुलाई, 1990

dt. 9.7.90

अधिसूचना
(आयकर)

का०आ०सं० ---------- आयकर अधिनियम, 1961 (1961 का 43) की धारा 120 की उपधारा (1) और (2) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, तथा दिनांक 8 सितम्बर, 1989 की पूर्ववर्ती अधिसूचना संख्या का०आ० 708(अ) (फा०सं० 187/4/89-आ०क०नि०I) के अतिक्रमण में, किन्तु इस प्रकार के अतिक्रमण से पूर्व किए गए कार्यों अथवा किए जाने के लिए छोड़े गए कार्यों को छोड़कर, केन्द्रीय प्रत्यक्ष कर बोर्ड एतद्द्वारा :-

(क) निदेश देता है कि इसके साथ संलग्न अनुसूची के कॉलम (2) में विनिर्दिष्ट मुख्य आयुक्त तथा महानिदेशक, जिनके प्रधान कार्यालय उक्त अनुसूची के कॉलम (3) में की तदनुरूपी प्रविष्टियों में विनिर्दिष्ट स्थानों पर हैं, ऐसे प्रादेशिक क्षेत्रों अथवा ऐसे व्यक्तियों अथवा व्यक्तियों की श्रेणियों अथवा ऐसी आय अथवा आय की श्रेणियों अथवा ऐसे मामलों अथवा मामलों की श्रेणियों के बारे में अपनी शक्तियों का प्रयोग करेंगे और अपने कार्यों को सम्पन्न करेंगे, जिनके बारे में, उक्त अनुसूची के कॉलम (4) में की तदनुरूपी प्रविष्टियों में विनिर्दिष्ट आयकर आयुक्तों तथा आयकर निदेशकों को क्षेत्राधिकार सौंपा गया हो :

बशर्ते कि उक्त महानिदेशक, उक्त अधिनियम की धारा 132 के अन्तर्गत उन्हें सौंपी गई अपनी शक्तियों का प्रयोग करने के साथ-साथ सम्पूर्ण भारत के प्रादेशिक क्षेत्र के बारे में उससे सम्बन्धित अपने कार्यों को भी सम्पन्न करेंगे;

.....2/...

Copy to:

1. All Chief Commissioners and Directors General of Income-tax.
2. Director of Income-tax(RS&PR), 2nd floor, Hans Bhavan, B.S.Zafar Marg, New Delhi.
3. Director of Income-tax(O&MS), Director of Income-tax(Audit), Director of Inexcome-tax(IT), Director of Income-tax(Systems), Director of Income-tax(Vigilance) & Director of Income-tax(Recovery).
4. All Officers & sections of the C.B.D.T., New Delhi.
5. Comptroller & Auditor General of India, New Delhi(20 copies).
6. Bulletin section of the Directorate of Inspection(RS&P), New Delhi.(5 copies).
7. Director General of Training, National Academy of Direct Taxes, Nagpur(5 copies).
8. Joint Secretary, Ministry of Law,&Justice &x(Deptt. of Legal Affairs), New Delhi.
9. The Chief Controller of Accounts, Central Board of Direct Taxes, H.Block, Vikas Bhavan, New Delhi.
10. I.f.U.(Central Board of Direct Taxes).

Anand Kishore

(ANAND KISHORE)
UNDER SECY., CENTRAL BOARD OF DIRECT TAXES.

TO BE PUBLISHED IN PART II SECTION 3 SUB-SECTION (ii) OF THE GAZETTE OF INDIA, EXTRAORDINARY, DATED THE _____.

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

.....

NEW DELHI, THE JULY, 1990.

NOTIFICATION
(INCOME-TAX)

S.O.No. _____. In exercise of the powers conferred by sub-sections (1) and (2) of section 120 of the Income-tax Act, 1961 (43 of 1961), and in supersession of the earlier notification No.S.O.708(E) (F.No.187/4/89-ITA.I) dated 8th September, 1989, except as respect things done or omitted to be done before such supersession, the Central Board of Direct Taxes hereby -

(a) directs that the Chief Commissioners and Directors General specified in column (2) of the Schedule hereto annexed, having their headquarters at the places specified in the corresponding entries in column (3) of the said Schedule, shall exercise their powers and perform their functions in respect of such territorial areas or of such persons or classes of persons or of such incomes or classes of income or of such cases or classes of cases in respect of which the Commissioners of Income-tax and Directors of Income-tax specified in the corresponding entries in column (4) of the said Schedule having jurisdiction vested in them :

Provided that the said Directors General shall also exercise their powers vested in them under section 132 of the said Act and perform their functions relating thereto in respect of the territorial area of whole of India ;

Contd. ...

(b) authorisesthe Chief Commissioners and Directors General specified in column (2) of the Schedule hereto annexed, or, as the case may be, the Commissioners specified in column (4) of the said Schedule, to issue orders in writing for the exercise of the powers and performance of the functions by all or any income-tax authorities who are subordinate to them in respect of such territorial areas or of ~~such persons or classes of persons or of such incomes or classes of income or of such cases or classes of cases under their jurisdiction~~ as may be specified in such orders -

S C H E D U L E

S.No.	Designation	Headquarters	Jurisdiction
1	2	3	4
1.	Chief Commissioner of Income-tax Ahmedabad.	Ahmedabad	(i) Commissioner of Income-tax, Gujarat-I, Ahmedabad. (ii) Commissioner of Income-tax, Gujarat-III, Ahmedabad. (iii) Commissioner of Income-tax, Baroda.
2.	Chief Commissioner of Income-tax-II, Ahmedabad.	Ahmedabad	(i) Commissidner of Income-tax, Gujarat-II, Ahmedabad. (ii) Commissioner of Income-tax, Surat. (iii) Commissioner of Income-tax, Rajkot.

Contd. ...3/-

1	2	3	4
3.	Chief Commissioner of Income-tax, Bangalore.	Bangalore	(i) Commissioner of Income-tax, Karnataka-I, Bangalore. (ii) Commissioner of Income-tax, Karnataka-II, Bangalore. (iii) Commissioner of Income-tax, Karnataka-III, Bangalore.
4.	Chief Commissioner of Income-tax, Bhopal.	Bhopal	(i) Commissioner of Income-tax, Bhopal. (ii) Commissioner of Income-tax, Jabalpur.
5.	Chief Commissioner of Income-tax, Bombay.	Bombay	(i) Commissioner of Income-tax, Bombay City-I, Bombay. (ii) Commissioner of Income-tax, Bombay City-II, Bombay. (iii) Commissioner of Income-tax, Bombay City-IX, Bombay. (iv) Commissioner of Income-tax, Bombay City-XII, Bombay.
6.	Chief Commissioner of Income-tax-II, Bombay.	Bombay	(i) Commissioner of Income-tax, Bombay City-III, Bombay. (ii) Commissioner of Income-tax, Bombay City-IV, Bombay. (iii) Commissidner of Income-tax, Bombay City-VII, Bombay. (iv) Commissioner of Income-tax, Bombay City-XI, Bombay.

Contd. 4/-

1	2	3	4
7.	Chief Commissioner of Income-tax-III, Bombay.	Bombay	(i) Commissioner of Income-tax, Bombay City-V, Bombay.
			(ii) Commissioner of Income-tax, Bombay City-VI, Bombay.
			(iii) Commissioner of Income-tax, Bombay City-VIII, Bombay.
			(iv) Commissioner of Income-tax, Bombay City-X, Bombay.
8.	Chief Commissioner of Income-tax, Calcutta.	Calcutta	(i) Commissioner of Income-tax, West Bengal-I, Calcutta.
			(ii) Commissioner of Income-tax, West Bengal-II, Calcutta.
			(iii) Commissioner of Income-tax, West Bengal-VII, Calcutta.
			(iv) Commissioner of Income-tax, West Bengal-VIII, Calcutta.
9.	Chief Commissioner of Income-tax-II, Calcutta.	Calcutta	(i) Commissioner of Income-tax, West Bengal-III, Calcutta.
			(ii) Commissioner of Income-tax, West Bengal-IV, Calcutta.
			(iii) Commissioner of Income-tax, West Bengal-IX, Calcutta.
			(iv) Commissioner of Income-tax, West Bengal-X, Calcutta.

Contd. ...5/-

1	2	3	4
10.	Chief Commissioner of Income-tax-III, Calcutta.	Calcutta	(i) Commissioner of Income-tax, West Bengal-V, Calcutta. (ii) Commissioner of Income-tax, West Bengal-VI, Calcutta. (iii) Commissioner of Income-tax, West Bengal-XI, Calcutta.
11.	Chief Commissioner of Income-tax, Cochin.	Cochin	(i) Commissioner of Income-tax, Cochin. (ii) Commissioner of Income-tax, Trivandrum.
12.	Chief Commissioner of Income-tax, Delhi, New Delhi.	New Delhi	(i) Commissioner of Income-tax, Delhi-I, New Delhi. (ii) Commissioner of Income-tax, Delhi-IV, New Delhi. (iii) Commissioner of Income-tax, Delhi-VI, New Delhi. (iv) Commissioner of Income-tax, Delhi-VIII, New Delhi.
13.	Chief Commissioner of Income-tax-II, Delhi, New Delhi.	New Delhi	(i) Commissioner of Income-tax, Delhi-II, New Delhi. (ii) Commissioner of Income-tax, Delhi-IX, New Delhi. (iii) Commissioner of Income-tax, Delhi-X, New Delhi.
14.	Chief Commissioner of Income-tax-III, Delhi, New Delhi.	New Delhi.	(i) Commissioner of Income-tax, Delhi-III, New Delhi. (ii) Commissioner of Income-tax, Delhi-V, New Delhi. (iii) Commissioner of Income-tax, Delhi-VII, New Delhi.

Contd. ...6/-

1	2	3	4
15.	Chief Commissioner of Income-tax, Hyderabad.	Hyderabad	(i) Commissioner of Income-tax, Andhra Pradesh-I, Hyderabad. (ii) Commissioner of Income-tax, Andhra Pradesh-II, Hyderabad. (iii) Commissioner of Income-tax, Guntur. (iv) Commissioner of Income-tax, Visakapatnam.
16.	Chief Commissioner of Income-tax, Jaipur.	Jaipur	(i) Commissioner of Income-tax, Jaipur. (ii) Commissioner of Income-tax, Jodhpur.
17.	Chief Commissioner of Income-tax, Kanpur.	Kanpur	(i) Commissioner of Income-tax, Agra. (ii) Commissioner of Income-tax, Meerut. (iii) Commissioner of Income-tax, Kanpur.
18.	Chief Commissioner of Income-tax, Lucknow.	Lucknow	(i) Commissioner of Income-tax, Lucknow. (ii) Commissioner of Income-tax, Allahabad.
19.	Chief Commissioner of Income-tax, Madras.	Madras	(i) Commissioner of Income-tax, Tamilnadu-III, Madras. (ii) Commissioner of Income-tax, Tamilnadu-IV, Madras. (iii) Commissioner of Income-tax, Tamilnadu-V, Madras. (iv) Commissioner of Income-tax, Coimbatore.
20.	Chief Commissioner of Income-tax-II, Madras.	Madras	(i) Commissioner of Income-tax, Tamilnadu-I, Madras. (ii) Commissioner of Income-tax, Tamilnadu-II, Madras. (iii) Commissioner of Income-tax, Madurai.

Contd. 7/-

1	2	3	4
21.	Chief Commissioner of Income-tax, Patiala.	Patiala	(i) Commissioner of Income-tax, Patiala. (ii) Commissioner of Income-tax, Amritsar. (iii) Commissioner of Income-tax, Jalandhar. (iv) Commissioner of Income-tax, Rohtak.
22.	Chief Commissioner of Income-tax, Patna.	Patna	(i) Commissioner of Income-tax, Patna. (ii) Commissioner of Income-tax, Ranchi. (iii) Commissioner of Income-tax, Bhubaneshwar. (iv) Commissioner of Income-tax, NER, Shillong.
,	Chief Commissioner of Income-tax, Pune.	Pune	(i) Commissioner of Income-tax, Pune. (ii) Commissioner of Income-tax, Kolhapur. (iii) Commissioner of Income-tax, Nasik. (iv) Commissioner of Income-tax, Nagpur.
2	Chief Commissioner of Income-tax (Central), North.	New Delhi.	(i) Commissioner of Income-tax, (Central)-I, New Delhi. (ii) Commissioner of Income-tax, (Central)-II, New Delhi. (iii) Commissioner of Income-tax, (Central), Kanpur. (iv) Commissioner of Income-tax, (Central), Ludhiana.

Contd. 8/-

1	2	3	4
25.	Chief Commissioner of Income-tax, (Central), South.	Bangalore	(i) Commissioner of Income-tax, (Central), Bangalore. (ii) Commissioner of Income-tax, (Central)-I, Madras. (iii) Commissioner of Income-tax, (Central)-II, Madras.
26.	Director General of Income-tax (Investigation), North, Delhi.	New Delhi	(i) Director of Income-tax(Investigation), Delhi. (ii) Director of Income-tax (Investigation), Chandigarh. (iii) Director of Income-tax (Investigation), Kanpur. (iv) Director of Income-tax(Special Investigation), Delhi.
27.	Director General of Income-tax (Investigation) East, Calcutta.	Calcutta.	(i) Director of Income-tax (Investigation) Calcutta. (ii) Commissioner of Income-tax (Central)-I, Calcutta. (iii) Commissioner of Income-tax(Central)-II, Calcutta.
28.	Director General of Income-tax (Investigation), Bombay, Bombay.	Bombay.	(i) Director of Income-tax (Investigation), Bombay. (ii) Commissioner of Income-tax (Central)-I, Bombay. (iii) Commissioner of Income-tax (Central)-II, Bombay.

Contd. ...9/-

1	2	3	4
29.	Director General of Income-tax (Investigation), South, Madras.	Madras	(i) Director of Income-tax (Investigation), Madras. (ii) Director of Income-tax (Investigation), Bangalore. (iii) Director of Income-tax (Investigation), Hyderabad.
30.	Director General of Income-tax (Investigation), West, Ahmedabad.	Ahmedabad.	(i) Director of Income-tax (Investigation), Ahmedabad. (ii) Director of Income-tax (Investigation), Pune. (iii) Commissioner of Income-tax (Central), Ahmedabad.
31.	Director General of Income-tax(Exemption) Calcutta.	Calcutta.	(i) Director of Income-tax (Exemptions), Delhi. (ii) Director of Income-tax (Exemptions), Calcutta. (iii) Director of Income-tax (Exemptions), Madras. (iv) Director of Income-tax (Exemptions), Bombay.

No. 8694 (F.No.187/6/89-ITA.I.).
dt. 9.7.90.

Anand Kishore
(ANAND KISHORE)
UNDER SECY., CENTRAL BOARD OF DIRECT TAXES.

To

The Manager,
Government of India Press,
Mayapuri, New Delhi.

Contd. ...10/-

(ख) इसके साथ संलग्न अनुसूची के कॉलम (2) में विनिर्दिष्ट मुख्य आयुक्तों तथा महानिदेशकों को अथवा उक्त अनुसूची के कॉलम (4) में विनिर्दिष्ट आयुक्तों को, जैसा भी मामला हो, प्राधिकृत करता है कि वे सभी आयकर प्राधिकारियों के द्वारा अथवा किसी भी प्राधिकारी के द्वारा, जो इस प्रकार के प्रादेशिक क्षेत्रों के बारे में अथवा ऐसे व्यक्तियों अथवा व्यक्तियों की श्रेणियों अथवा ऐसी आय अथवा आय की श्रेणियों अथवा ऐसे मामलों अथवा मामलों की श्रेणियों के सम्बन्ध में उनके अधीनस्थ हों, तथा उनके क्षेत्राधिकार में, जिनके बारे में इस प्रकार के आदेशों में विनिर्दिष्ट किया गया हो, शक्तियों का प्रयोग करने के लिए तथा कार्यों को सम्पन्न करने के लिए लिखित रूप में आदेश जारी करें -

अनुसूची

क्रम संख्या	पदनाम	प्रधान कार्यालय	अधिकार-क्षेत्र
1	2	3	4
1.	मुख्य आयकर आयुक्त, अहमदाबाद ।	अहमदाबाद	(i) आयकर आयुक्त, गुजरात-I, अहमदाबाद । (ii) आयकर आयुक्त, गुजरात-III, अहमदाबाद । (iii) आयकर आयुक्त, बडोदा ।
2.	मुख्य आयकर आयुक्त-II, अहमदाबाद ।	अहमदाबाद	(i) आयकर आयुक्त, गुजरात-II, अहमदाबाद । (ii) आयकर आयुक्त, सूरत । (iii) आयकर आयुक्त, राजकोट ।
3	मुख्य आयकर आयुक्त, बंगलोर ।	बंगलोर	(i) आयकर आयुक्त, कर्नाटक-I, बंगलोर । (ii) आयकर आयुक्त, कर्नाटक-II, बंगलोर । (iii) आयकर आयुक्त, कर्नाटक-III, बंगलोर ।
4.	मुख्य आयकर आयुक्त, भोपाल ।	भोपाल	(i) आयकर आयुक्त, भोपाल । (ii) आयकर आयुक्त, जबलपुर ।

1	2	3	4
5.	मुख्य आयकर आयुक्त, बम्बई ।	बम्बई	(i) आयकर आयुक्त, बम्बई शहर-I, बम्बई । (ii) आयकर आयुक्त, बम्बई शहर-II, बम्बई । (iii) आयकर आयुक्त, बम्बई शहर-IX, बम्बई ।
6.	मुख्य आयकर आयुक्त-II, बम्बई ।	बम्बई	(i/1) आयकर आयुक्त, बम्बई शहर-XII, बम्बई । (i) आयकर आयुक्त, बम्बई शहर-III, बम्बई । (ii) आयकर आयुक्त, बम्बई शहर-III/, बम्बई । (iii) आयकर आयुक्त, बम्बई शहर-I/II, बम्बई । (i/1) आयकर आयुक्त, बम्बई शहर-XI, बम्बई ।
7.	मुख्य आयकर आयुक्त-III, बम्बई ।	बम्बई	(i) आयकर आयुक्त, बम्बई शहर-I/, बम्बई । (ii) आयकर आयुक्त, बम्बई शहर-I/I, बम्बई । (iii) आयकर आयुक्त, बम्बई शहर-I/III, बम्बई । (i/1) आयकर आयुक्त, बम्बई शहर-X, बम्बई ।

3/-

1	2	3	4
8.	मुख्य आयकर आयुक्त, कलकत्ता ।	कलकत्ता	(i) आयकर आयुक्त, पश्चिम बंगाल-I, कलकत्ता । (ii) आयकर आयुक्त, पश्चिम बंगाल-II, कलकत्ता । (iii) आयकर आयुक्त, पश्चिम बंगाल-I/II, कलकत्ता । (iv) आयकर आयुक्त, पश्चिम बंगाल-I/III, कलकत्ता ।
9.	मुख्य आयकर आयुक्त-II, कलकत्ता ।	कलकत्ता	(i) आयकर आयुक्त, पश्चिम बंगाल-III, कलकत्ता । (ii) आयकर आयुक्त, पश्चिम बंगाल-II/, कलकत्ता । (iii) आयकर आयुक्त, पश्चिम बंगाल-II, कलकत्ता । (iv) आयकर आयुक्त, पश्चिम बंगाल-X, कलकत्ता ।
10.	मुख्य आयकर आयुक्त-III, कलकत्ता ।	कलकत्ता	(i) आयकर आयुक्त, पश्चिम बंगाल-IV, कलकत्ता । (ii) आयकर आयुक्त, पश्चिम बंगाल-V, कलकत्ता । (iii) आयकर आयुक्त, पश्चिम बंगाल-VI, कलकत्ता ।

4/-------

1	2	3	4
11.	मुख्य आयकर आयुक्त, कोचीन ।	कोचीन	(i) आयकर आयुक्त, कोचीन । (ii) आयकर आयुक्त, त्रिवेन्द्रम ।
12.	मुख्य आयकर आयुक्त, दिल्ली, नई दिल्ली ।	नई दिल्ली	(i) आयकर आयुक्त, दिल्ली-I, नई दिल्ली । (ii) आयकर आयुक्त, दिल्ली-IX, नई दिल्ली । (iii) आयकर आयुक्त, दिल्ली-IV, नई दिल्ली । (iv) आयकर आयुक्त, दिल्ली-VIII, नई दिल्ली ।
13.	मुख्य आयकर आयुक्त-II, दिल्ली, नई दिल्ली ।	नई दिल्ली	(i) आयकर आयुक्त, दिल्ली-II, नई दिल्ली । (ii) आयकर आयुक्त, दिल्ली-V, नई दिल्ली ।
14.	मुख्य आयकर आयुक्त-III, दिल्ली, नई दिल्ली ।	नई दिल्ली	(i) आयकर आयुक्त, दिल्ली-X, नई दिल्ली । (ii) आयकर आयुक्त, दिल्ली-III, नई दिल्ली । (iii) आयकर आयुक्त, दिल्ली-VI, नई दिल्ली । (iv) आयकर आयुक्त, दिल्ली-VII, नई दिल्ली ।

5/------

1.	2.	3	4
	मुख्य आयकर आयुक्त, हैदराबाद ।	हैदराबाद	आयकर आयुक्त, आन्ध्र प्रदेश-I, हैदराबाद । आयकर आयुक्त, आन्ध्र प्रदेश-II, हैदराबाद । आयकर आयुक्त, गुन्टूर । आयकर आयुक्त, विशाखापत्तनम
16.	मुख्य आयकर आयुक्त, जयपुर ।	जयपुर	आयकर आयुक्त, जयपुर । आयकर आयुक्त, जोधपुर ।
17.	मुख्य आयकर आयुक्त, कानपुर।	कानपुर	आयकर आयुक्त, आगरा । आयकर आयुक्त, मेरठ । आयकर आयुक्त, कानपुर ।
18.	मुख्य आयकर आयुक्त, लखनऊ ।	लखनऊ	आयकर आयुक्त, लखनऊ । आयकर आयुक्त, इलाहाबाद ।
19.	मुख्य आयकर आयुक्त, मद्रास ।	मद्रास	आयकर आयुक्त, तमिलनाडु-III, मद्रास । आयकर आयुक्त, तमिलनाडु-II, मद्रास । आयकर आयुक्त, तमिलनाडु-I, मद्रास । आयकर आयुक्त, कोयम्बटूर
20.	मुख्य आयकर आयुक्त-II, मद्रास ।	मद्रास	आयकर आयुक्त, तमिलनाडु-I, मद्रास । आयकर आयुक्त, तमिलनाडु-II, मद्रास । आयकर आयुक्त, मदुरै ।

1	2	3	4
21.	मुख्य आयकर आयुक्त, पटियाला ।	पटियाला	(1) आयकर आयुक्त, पटियाला । (2) आयकर आयुक्त, अमृतसर । (3) आयकर आयुक्त, जालन्धर (4) आयकर आयुक्त, रोहतक ।
22.	मुख्य आयकर आयुक्त, पटना ।	पटना	(1) आयकर आयुक्त, पटना । (2) आयकर आयुक्त, रांची । (3) आयकर आयुक्त, भुवनेश्वर । (4) आयकर आयुक्त, उ0प्र0क्षे0, शिलांग ।
23.	मुख्य आयकर आयुक्त, पुणे ।	पुणे	(1) आयकर आयुक्त, पुणे । (2) आयकर आयुक्त, कोल्हापुर । (3) आयकर आयुक्त, नासिक । (4) आयकर आयुक्त, नागपुर ।
24.	मुख्य आयकर आयुक्त (केन्द्रीय), उत्तरी ।	नई दिल्ली	(1) आयकर आयुक्त, (केन्द्रीय)-I, नई दिल्ली । (2) आयकर आयुक्त, (केन्द्रीय)-II, नई दिल्ली । (3) आयकर आयुक्त, (केन्द्रीय), कानपुर । (4) आयकर आयुक्त, (केन्द्रीय), लुधियाना ।